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C.A.No. 2360-2361 OF 1999

ITEM No.101 (Part-Heard)

Court No.5

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal Nos. 2360-2361/1999

COMMNR. OF CENT. EXCISE, CALCUTTA

Appellant (s)

VERSUS

M/S. EMKAY INVESTMENTS (P) LTD. & ANR.

Respondent (s)

(With appln.(s) for stay and with office report)

Date : 02/12/2004 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA

HON'BLE DR. JUSTICE AR. LAKSHMANAN

HON'BLE MR. JUSTICE S.H. KAPADIA

For Appellant (s)Mr. G.E. Vahanvati, SG
Mr. A. Subba Rao, Adv.
Mr. Devadatt Kamat, Adv.
Mr. B. Krishna Prasad, Adv.

For Respondent(s)Mr. C. Hari Shanker, Adv.
No.1Mr. V.J. Francis, Adv.
Mr. Anupam Mishra, Adv.

UPON hearing counsel the Court made the following

O R D E R

Mr. G.E. Vahanvati, learned Solicitor General appearing for the Appellant resumed his arguments at 11.15 A.M. and concluded at 11.25 A.M. Thereafter, Mr. C. Hari Shanker, learned counsel appearing for Respondent No.1 commenced his arguments and concluded at 11.55 A.M. Hearing stands concluded. Judgment reserved.

(K.K. Chawla)
Court Master

(Jasbir Singh)
Court Master